

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

O.A.2102/93

New Delhithis the 2nd day of December, 1993.

Shri Sukhbir Singh,
Assistant Storekeeper,
College of Pharmacy,
Pushp Vihar,
NEW DELHI-110017.

...Applicant

(By Advocate Shri R.L. Sethi)

Versus

Union of India

THROUGH

1. The Secretary (Services)
Delhi Administration
Delhi.
2. The Director of Technical
Education,
Rouse Avenue,
New Delhi-110002.

...Respondents

(By advocate : None for the respondents)

ORDER (ORAL)

(By Hon'ble Mr J.P. Sharma, Member (J))

The applicant joined in the Delhi Administration on the post of Assistant Store Keeper on 28th April, 1973. The Recruitment Rules laid down the channel of promotion from Assistant Store Keeper to the post of Store Keeper with 100 per cent ~~back~~ promotion. The grievance of the applicant is that the post of Store Keepers are lying unfilled and applicant, though looking after the work of store keeper, has been denied promotion for want of any selection according to the Recruitment Rules as notified on 28.8.1969 (Annexure A.IV). A notice was issued to the respondents on 14.08.92 asking the respondents to file the reply. Since then the matter has been adjourned to a number of days and also listed before D.R. for completion

of pleadings. The Registry has reported that the respondents have not filed the reply. It is, therefore, evident and ^{Conceived} convinced that respondents are not contesting this application.

2. We have, therefore, heard the learned counsel for the applicant. The only relief claimed by the applicant is that the respondents be asked to process the selection for the post of Assistant Store Keeper and if, the applicant is found fit, and suitable, he should be appointed and given consequential benefits.

3. Since, there is no denial of various averments made in the original application, it is evident that there are 2 posts of Store Keepers which are still unfilled.

In view of this, the respondents are directed to consider the filling up the said post, if the vacancy exists and necessity of filling up the post arises, the applicant be also considered along with other eligible candidates. O.A.2102/93 is ~~disposed of~~ ~~dismissed~~ accordingly.


(B.K. SINGH)
MEMBER (A)


(J.P. SHARMA)
MEMBER (J)

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